

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

**FOR THE ATTENTION OF THE CREDITORS OF THE CORPORATE DEBTOR M/S PRIME
MOVERS AUTO ASSOCIATES PRIVATE LIMITED
CP(IB) No. 221/KB/2025 (Admitted)**

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Prime Movers Auto Associates Private Limited
2.	Date of incorporation of corporate debtor	25 th June 1986
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U34201WB1986PTC040860
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 5 Sooterkin Street 1st Floor, Kolkata, West Bengal, India, 700072
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 19.03.2026 (The order was uploaded on the website of NCLT on 24.03.2026)
7.	Estimated date of closure of insolvency resolution process	20.09.2026 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anup Kumar Singh IBBI/IPA-001/IP-P00153/2017-2018/10322 AFA Valid till: 30/06/2027
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4th Floor, Flat 4A, Bidyaraj Niket, 22/28A, Manohar Pukur Road, Near Deshapriya Park, Kolkata, West Bengal, 700029. Email: anup_singh@stellarinsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite 1B, 1 st Floor, 22/28A, Manoharpukur Road, Deshopriya Park, Kolkata-700029. Email: primemovers.sipl@gmail.com
11.	Last date for submission of claims	07.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads

	Address: Stellar Insolvency Professionals LLP, Suite 1B, 1 st Floor, 22/28A, Manoharpukur Road, Deshopriya Park, Kolkata-700029. Email: primemovers.sipl@gmail.com b) NA
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Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of the Corporate Insolvency Resolution Process of **M/s. Prime Movers Auto Associates Private Limited** on **19.03.2026**, however the order was uploaded on the website of the NCLT on **24.03.2026**.

The creditors of **M/s. Prime Movers Auto Associates Private Limited** (Corporate Debtor) are hereby called upon to submit their claims with proof on or before **07.04.2026** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post, or by electronic means.

A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of an authorized representative from among the three insolvency professionals listed against entry No. 13 to act as an authorized representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.



ANUP KUMAR SINGH
INSOLVENCY PROFESSIONAL
IP Registration No.- IBBI/IPA-001/IP-P00153/
2017-2018/10322

Sd/-

Mr. Anup Kumar Singh
Interim Resolution Professional
IBBI/IPA-001/IP-P00153/2017-2018/10322
AFA Valid till: 30/06/2027
Date and Place: 26th March, 2026, Kolkata

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, EASTERN REGION MINISTRY OF CORPORATE AFFAIRS

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation) Rules, 2014 AND

In the matter of **RAAISHA IMPEX PRIVATE LIMITED (CIN U74900WB1994PTC066269)** having its Registered Office at Flat No- 401, Indraprastha Apartment V.I.P ROAD, Block D-1, Kaikhali, Kolkata, West Bengal, India, 700052.

Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extraordinary General Meeting held on January 12, 2026 to enable the Company to shift its Registered office from the State of "WEST BENGAL" to the State of "UTTAR PRADESH".

Any person whose interest is likely to be affected by the proposed shift of the Registered Office of the Company may deliver either on the **MCA-21 portal (www.mca.gov.in)** by filing investor complain form or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Corporate Bhawan, 6th Floor Plot No.IIIF/16, in AA-IIIF Rajarhat, New Town, Akandeshari Kolkata-700 135, within 14 (Fourteen) days from the date of publication of this Notice with a copy to the applicant Company at its Registered Office at the address mentioned above.

For and on behalf of RAAISHA IMPEX PRIVATE LIMITED
Sd/-
ANIL KUMAR MAHAJAN
Director
DIN: 07529503

Date: 26.03.2026
Place: Kolkata

Indian Bank
40, Ashutosh Mukherjee Road Bhowanipore, Kolkata West Bengal - 700025

NOTICE

This is to inform that the original title deed of conveyance belonging to CAD Collection, customer name Rajat Dutta mortgaged to Indian Bank, Bhowanipore Branch for availing of cash credit could not be traced and we have lodged a complaint in Bhowanipore, PS bearing No. : 32716005072600005 on 11.03.2026. Caution notice is hereby given to general public not to deal with the said property in any manner thereby creating any title, rights interest whatsoever on the said property.

Place : Kolkata Sd/-
Date : 25.03.2026 Branch Manager Bhowanipore, Indian Bank

KRISHNA SADANI S/o- Late HANUMANDAS SADANI, R/o- Flat no.15/16, Gour Apartment, 281, SK Dab Road, near Eastern Clinic, Laketown, South Dum Dum (M), P.O.- Sreebhumi, North 24 Pgs.- 700048, shall henceforth be known as KRISHNA KUMAR SADANI as declared before the Notary Public, West Bengal (Taxation Tribunal vide affidavit no. 73, dated-23.03.2026. KRISHNA SADANI & KRISHNA KUMAR SADANI both are same & identical person.

PASCHIM MEDINIPUR REGIONAL OFFICE
C7 Aurobinda Nagar, 1st Floor, Judges Court Road, Medinipur P.O. : Midnapur, Dist. Paschim Medinipur. Pin: 721011, West Bengal
Email: rmpasmid@wbgb.bank.in

Whereas, The undersigned being the Authorised Officer of the West Bengal Gramin Bank (erstwhile Bangiya Gramin Vikash Bank) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below and calling upon the Borrower(s) / Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002, said Rules as per date shown against the Borrower(s) / Guarantor(s). The Borrower(s) / Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the West Bengal Gramin Bank (erstwhile Bangiya Gramin Vikash Bank) for the said amount and interest thereon. The Borrower(s) / Guarantor(s) attention are invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sl.No. Branch Name, E-mail	Name of Account / Borrower/ Proprietor/ Guarantor & Address	Description of the Immovable Property	i) Date of 13 (2) ii) Date of Possession iii) Claim Amount
(1) JHAKRA bjmha@wbgb.bank.in Mobile: 8972870020	1.M/S Satadeep Bastralaya (Prop: Swapan Patra), Vill+P.O.-Jhakra, P.S.- Chandrakona, Dist.- Paschim Medinipur, Pin 721201. (Borrower). 2.Swapan Patra (Proprietor of M/S Satadeep Bastralaya), S/o Kishor Mohan Patra, Vill+P.O.-Jhakra, P.S.- Chandrakona, Dist.- Paschim Medinipur, Pin 721201. (Borrower) 3. Smt. Mousumi Patra, P/O Swapan Patra, Vill+P.O.-Jhakra, P.S.- Chandrakona, Dist.- Paschim Medinipur, Pin 721201. (Guarantor) 4. Dinesh Mondal, S/o Sunil Mondal, Vill-Mamudpur, P.O.-Rajganj, Dist.- Paschim Medinipur, Pin 721201. (Guarantor)	Equitable Mortgage of Land and Building at Mouza:Jhakra, Deed No. 55/2004 Dated 20.01.2004 L.J. No. 235, Khaitan No. LR 1108, New LR-2008, Plot No: 2369 & 2370, District - Paschim Medinipur, Area 2.5 Decimal, Classification-Bastu, registered in the office of A.D.S.R, Chandrakona in the name of Smt. Mousumi Patra, W/o- Swapan Patra, Vill+P.O.-Jhakra, P.S.- Chandrakona, Dist.- Paschim Medinipur, Pin 721201. Property is bounded by: North:- House of Koushik Ghosh, South:- Shop of Koushik Ghosh, East:- House of Pradip Mallick, West:- Midnapur-Ghatal Road.	ii) 05.12.2025 iii) Rs.10,69,903.00 (Rupees Ten Lakh Sixty Nine Thousand Nine Hundred Three Only) as on 31.01.2026 and further interest, other charges, etc. thereon

Date : 26.03.2026
Place: Paschim Medinipur
Authorised Officer, West Bengal Gramin Bank, Paschim Medinipur Regional Office

Aadhar Housing Finance Ltd.
Corporate Office : 802, Natraj by Rustomjee, Western Express Highway, Sir M.V. Road, Andheri East, Mumbai-400069, Maharashtra
Howrah Branch Office: 3rd Floor, Krishna Enclave, 201, Bhanajal Lohia Lane, Near AC Market, Howrah - 711101 (WB).
Kolkata Branch Office: Office No.1 E, on 1st Floor, Shajhat at Premises no.2, Govind Bhawan, Bipalaitraikyia Maharaj Sarani (Brabourne Road), Kolkata-700001, West Bengal
Barrackpore Branch Office: Flat No. 1-A, House No.31/7 (First Floor, Pushpanjali Apartment, Barasat Road, Ward No.3, 2nd Lane, Bidhanpally, Near Panacea Nursing Home, Barrackpore District-North 24 Parganas, West Bengal-700122

Aadhar Housing Finance Ltd.

E- AUCTION - SALE NOTICE

E-Auction Sale Notice for Sale of immovable Properties under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged, possession of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited will be sold on "As is where is", "As is what is", and "Whatever there is" with no known encumbrances Particulars of which are given below:-

Borrower(s) Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) (10%)	Nature of Possession
(Loan Code: 01900001220 of Howrah Branch), Suresh Chowdhury (Borrower); Raj Roshan Chowdhury (Co-borrower)	11-Aug-23 Rs. 1476481/-	ALL THAT piece and parcel of self contained Flat No 11A, admeasuring more or less 540 sqft (super built) on the 1st floor of G+11 Storied building standing upon land admeasuring more or less 2 cottaah 2/8 sqft situated at Municipal premises no 31/E, South Sealdah Road under Police Station Entally, in the district of South 24 Parganas, under Municipal Ward no 57, within the Limits of K.M.C. Boundaries- East: Premises No 31/F, South Sealdah Road, West: Premises No 31/F, South Sealdah Road, North: Sales Tax Office, South: 8FT Wide Common Passage	Rs. 1320000/- (Thirteen Lakh Twenty Thousand Rupees Only)	Rs. 132000/- (One Lakh Thirty Two Thousand Rupees Only)	Physical
(Loan Code: 12710000757 of Kolkata Branch), Rahul Kumar Roy (Borrower) Sadhana Devi (Co-borrower 1) Sanjit Ray (Co-borrower 2)	12-Aug-24 Rs. 1544661/-	All That Piece And Parcel Of Residential Flat Being No. 3A On The Third Floor On The North West Side Of Multi Storied Building Amed As 'Ananya Vila' Admeasuring More Or Less 764 Sq.Ft. (Super Builtup) Structured Upon Admeasuring More Or Less 4 Cottaah 4 Chittaks 13 Sq.Ft Lying And Situated At Mouza- Hattara, Bearing J.L. No. 14, Re Su No. 188, Touz No. 161, C.S Dag No. 4308, R.S & L.R Dag No. 4326, C.S Khaitan No. 138, 300, R.S Khaitan 235, L.R Khaitan No. 17725, Within The Ambit Of Bidhannagar Municipality, Ward No. 14, Block No. HH- 904, Police Station- Newtown (Formerly Rajarhat), North 24 Parganas. Boundaries:- East: Land Of R.S & L.R Dag No. 4325, West: 12 Ft. Wide Road, North: Land Of R.S & L.R Dag No. 4324, South: Land Of R.S & L.R Dag No. 4326	Rs. 1512000/- (Fifteen Lakh Twelve Thousand Rupees Only)	Rs. 151200/- (One Lakh Fifty One Thousand Two Hundred Rupees Only)	Physical
(Loan Code: 12710001069 of Barrackpore Branch), Pawan Yadav (Borrower) Raj Kumar Yadav (Co-borrower 1) Surjya Yadav (Co-borrower 2)	9-Nov-24 Rs. 2014092/-	ALL THAT piece and parcel of Flat no 4 on the 1st floor (West Side) admeasuring more or less 800 sqft (super built) standing upon land admeasuring more or less 2 cottaah 14 chittaks 27 sqft situated at mouza- Birpara, Dih 55gram 1st division, 17 sub division, lying and situated at Holding no 94 and premises no 12, R. Paikara Row, previously under ward no 12, present ward no 3 within the limits of KMC, under PS- Chitpur, district- 24pgs(s), Kolkata- 700037 (Deed no- 14061/23). Boundaries:- East: By property of others, West: By property of others, North: 10ft wide common passage, South: By property of others	Rs. 1920000/- (Nineteen Lakh Twenty Thousand Rupees Only)	Rs. 192000/- (One Lakh Ninety Two Thousand Rupees Only)	Physical
(Loan Code: 0620000375 of Barrackpore Branch), Dipak Das (Borrower) Sudha Das (Co-borrower) Sankar Das (Guarantor)	10-Nov-25 Rs. 1365865/-	All That Piece And Parcel Of Land Admeasuring 3Cottah 7 Chittaks Situated At Mouza - Nagarah Bearing J.L. No - 15, Re Sa No - 101, Touz No - 155, Khaitan No - 522, R.S. Daag No - 63, Under P.S. - 19 Of Pantiari Municipality, Holding No - 368, N. Ghoshpara Road, Under P.S. Khorah (Old) & Ghola (New), Dist - North 24 Parganas (Deed No - 1-052819 Of 2017). Boundaries:- East: 12 Feet Municipal Road, West: 10Feet Wide Road, North: Land Of Plot No - 19 & 20, South: Land Of Plot No - 11 & 10 Feet Wide Road	Rs. 2197800/- (Twenty One Lakh Ninety Seven Thousand Eight Hundred Rupees Only)	Rs. 219780/- (Two Lakh Nineteen Thousand Seven Hundred Eighty Rupees Only)	Physical

- Last Date of Submission of DD of Earnest Money Deposit along with KYC, Tender Form and accepted terms and conditions (Tender Documents) is **29-April-26** within 5:00 PM at the Branch Office mentioned herein above or uploaded on <https://bankauctions.com>. Tenders documents received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
 - Date of Opening of the Bid/Offer (Auction Date) for Property is **30-April-26** at **10:00 AM to 11:00 AM**.
 - AHFL is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on "As is Where is Basis", "As is What is Basis" and "Whatever is There is Basis".
 - The Demand Draft Should be made in favor of 'Aadhar Housing Finance Limited' Only.
 - Auction/bidding shall be only through "Online Electronic Bidding" through the website <https://bankauctions.com>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction terms.
 - The intending bidders should register their names at portal **M/S C 1 INDIA PVT LTD** through the link <https://bankauctions.com/registration/signup>, and get their User ID and password free of cost. Prospective bidder may avail online training on E-auction from the service provider M/S C 1 INDIA PVT LTD through the website <https://bankauctions.com>
 - For further details contact Authorised Officer of Aadhar Housing Finance Limited, **Chinmaya Kumar Sahoo- 9937217217, Raja Acharyee- 9732020666** OR the service provider M/S C 1 INDIA PVT LTD, Mr. Prabhakaran, Mobile No: +91-74182-81709, E-mail: tn@india.com & support@bankauctions.com, Phone No. +917291981124/25/26. As on date, there is no order restraining and/or court injunction AHFL/the authorized Officer of AHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
 - For detailed terms and conditions of the sale, please refer to the link provided in Aadhar Housing Finance Limited (AHFL), secured creditor's website i.e. www.aadharhousing.com.
 - The Bid incremental amount for auction is **Rs. 10000/-**.
 - "This newspaper publication and the data contained herein is intended for general public dissemination. Any reproduction, distribution, transmission, or republication of this content, in whole or in part, in any form or by any means, whether print, digital, electronic publication in any form, e-mail or web publications, or otherwise through any mode is strictly prohibited. Any unauthorized use of the above content through any mode may result in appropriate legal action by AHFL."
- Sd/- Authorised officer
Aadhar Housing Finance Limited
Place: Howrah, Kolkata, Barrackpore Date: 26.03.2026

THE KARUR VYSYA BANK LTD.
Asset Recovery Branch-Kolkata
15, Bondel Road, First Floor, Ballygunge, Kolkata, West Bengal-700019
Contact No: 033-2290752, E-mail: head.ar.kolkata@kvbmail.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY E-AUCTION ON 21.04.2026

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s)/Guarantor(s)/Director(s) that the below described immovable property mortgaged/charged to the Secured Creditor, The Karur Vysya Bank Ltd, Burra Bazar Branch, Kolkata, the constructive Possession of which has been taken by the Authorised Officer of The Karur Vysya Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **21st April 2026** for recovery of **Rs.30,74,81,886.60** (Rupees Thirty Crore Seventy Four Lakh Eighty One Thousand Eight Hundred Eighty Six and Paise Sixty Only) as on 28.02.2026 with further interest from 01.03.2026 onwards payable as per law due to The Karur Vysya Bank Ltd., Secured Creditor from 1st Ms. Aanchal Collection Ltd. (Borrower), represented by its directors: **Mr. Sanjay Kumar Agarwal, Ms. Babita Bagga and Mr. Suresh Kumar Garg**, having its registered office at E-403, SDF-V, Paridhan Garment Park, 19 Canal South Road, Kolkata-700015, West Bengal **2. Mr. Manoj Goel (Guarantor)** AD-235, Sector-1, CC Block, Salt Lake City, Bidhannagar Kolkata-700064 WB and **3). Mr. Mukesh Goel (Guarantor)**, AD-235, Sector-1, CC Block, Salt Lake City, Bidhannagar, Kolkata-700064, WB

Description of the Immovable Property and Reserve Price

- ALL THAT piece and parcel of the Module/Modules bearing No. E-403, measuring about 5608.6849 sq. ft. i.e., 521sq.m. more or less situated on the 3rd floor of the SDF V Building at commercial complex named "PARIDHAN GARMENT PARK" together with proportionate share of land with covered car parking space no. E-11 of the building lying and situated at 19, Canal South Road, KMC Ward No.57, Borough No.VII, P.S.- Tiljala, Kolkata-700015.

Reserve Price	EMD (10% of Reserve Price)	Bid Amount Incremental
Rs.4,66,00,000/-	Rs.46,60,000/-	Rs.50,000/-

(Lease hold Property under Symbolic Possession)

- ALL THAT piece and parcel of the Module/Modules bearing No. E-503, measuring about 5608.6849 sq. ft. i.e., 521sq.m. more or less situated on the 4th floor of the SDF V Building at commercial complex named "PARIDHAN GARMENT PARK" together with proportionate share of land with covered car parking space no. E-12 of the building lying and situated at 19, Canal South Road, KMC Ward No.57, Borough No.VII, P.S.- Tiljala, Kolkata-700015.

Reserve Price	EMD (10% of Reserve Price)	Bid Amount Incremental
Rs.4,66,00,000/-	Rs.46,60,000/-	Rs.50,000/-

(Lease hold Property under Symbolic Possession)

[Action under SARFAESI Act 2002 initiated pursuant to WBIDC (www.wbidc.com) permission letter. Lease terms as per WBIDC "PROTITI" for PARIDHAN GARMENT PARK]

Inspection of the Asset	From 27.03.2026 to 28.04.2026 between 11.00 am to 5.00 pm
Last date and time for submitting online Tender and Application Forms	Date: 20.04.2026 Time: 5:00PM
Date and Time of E-Auction	The E-Auction will take place through portal https://bankauctions.in on 21.04.2026 between 11:00AM to 12:00 Noon with unlimited extensions of 10 minutes each till sale is concluded.
Nodal Bank account Name	Account No: 110135100000973, IFSC Code: KVBIL0001101.
Contact Person & Phone No	Name of account: /BID COLLECTION A/c of SARFAESI E-auction Process: Name of the Account: Kolkata ARB-Mr. Samir Ghosh (C/683233682) Burra Bazaar Branch- Abhishek Chatterjee (C/9080977753)

For detailed terms and conditions of the sale, please refer to the link provided in our Bank's/ Secured Creditor's website i.e. <http://www.kvb.bank.in/property-under-auction/> also at the web portal <https://bankauctions.in> of the service provider.

Statutory 15 days' Notice under Rule 9(1) of the SARFAESI Act, 2002

The borrower/s and guarantor/s are hereby notified by way of the dues as mentioned above along with up to date interest and ancillary expenses before the date of E-Auction, failing which the Schedule property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

Date: 25.03.2026
Place: Kolkata
Authorized Officer
The Karur Vysya Bank Ltd.,

OSBI
BANDEL BRANCH (CODE : 10426)
"Ananda Bhaban", Bandel More, GT. Road, Above Kolkata Bazar, P.O. : Bandel, Dist. - Hooghly, Pin - 721223, Mob. & Whatsapp No. : 9674713855
E-mail: sbi.10426@osbi.co.in

PUBLIC NOTICE

AGAINST LOSS OF ORIGINAL TITLE DEED BEARING NO. - I-0601-02280/2020 IN THE NAME OF SHRI. DAYANAND JHA AND SMT. PADMA DEVI.

The undersigned being to invite your kind notice that the above noted Title Deed Number I-0601-02280/2020, in the name of Shri. Dayanand Jha and Smt. Padma Devi, residents of Benepukur, Manushpur P.O., Manushpur, Bandel, Dist. - Hooghly, WB - 721223 was duly executed and Registered at ADSR Chinsurah, is not yet traceable from the custody of SBI Bandel Branch on and from 18.02.2023. The loss/misplacement of the said deed was recorded as vide G.D.E No. 629, dated 20.03.2026 with Chinsurah Police Station. Anybody having any claim, rights, title and/or interest in the aforesaid properties/ deed should lodge a claim with us within 15 days from this date failing which no such claim shall be entertained.

Date: 26.03.2026
Place : Bandel
Authorised officer
SBI, BANDEL BRANCH

PASCHIM MEDINIPUR REGIONAL OFFICE
C7 Aurobinda Nagar, 1st Floor, Judges Court Road, Medinipur P.O. : Midnapur, Dist. Paschim Medinipur. Pin: 721011, West Bengal
Email: rmpasmid@wbgb.bank.in

APPENDIX (RULE 8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

PUBLIC NOTIFICATION

One of our clients, Birendra Nath Ghosh is absolute owner of ALL THAT land measuring 1 Cottahs, 6 Chittaks 10 sq. ft. under Dag No. 2283(P), Khaitan no. 1277, L.R. Khaitan no. 3115, Mouza & P.S. Liliuh, District Howrah holding no. 22, Kumar Para Road, Ward no. 33 within Bally Municipality has lost/misplaced one original Sale Deed [Title Deed] registered in DR Howrah, Book No. 1, being no. 5667 for the year 1990. The loss/misplacement of the said deed was recorded as a General Diary vide GDE no. 1083 dated 17-03-2026 under Liliuh Station. Any person or any other entity or Bank / Financial Institution having any claim, right, title and/or interest in the aforesaid property or against the aforesaid deed should lodge a claim with us within 7 Days from this date, failing which no such claim shall be entertained.

Authorised officer
Surjyo Basu LLP
'Temple Chamber'
Office No. 48, Ground Floor
6, Old Post Office Street, Kolkata-700 001
Ph: 033-4601 4849/4601/4854
E-mail: surjyobasulip@gmail.com
partho.adhikary@sbawal.in

PUBLIC NOTICE

One of our clients, Mayuranki Baidya is absolute owner of ALL THAT land measuring 05 Cottahs, 08 Chittaks along with complete two storied structure measuring about 1900 sq. ft. sq. ft. R.S. Dag no. 106, L.R. Dag no. 118, R.S. Khaitan no. 206, L.R. Khaitan nos. 2558 & 2686, Mouza Hasanpur, P.S.- Sonarpur, District South 24 Parganas within Sonarpur II no. Gram Panchayat has lost/misplaced three original Deeds all registered in ADSR Sodepur, Book no. 1, being nos. 0901 of 1994 and 0902 of 1994 and 0310 of 1999. The loss/misplacement of the said deed was recorded as a General Diary vide GDE no. 1915 dated 19-03-2026 under Durgapur Station. Any person or any other entity or Bank/Financial Institution having any claim, right, title and/or interest in the aforesaid property or against the aforesaid deed should lodge a claim with us within 7 Days from this date, failing which no such claim shall be entertained.

Surjyo Basu LLP
'Temple Chamber'
Room no.48, Ground Floor
6, Old Post Office Street, Kolkata-700 001
Ph: 033-4601 4849/4601/4854
E-mail: surjyobasulip@gmail.com
partho.adhikary@sbawal.in

GRAMEVA LIMITED
(ERSTWHILE BANGALORE FORT FARMS LIMITED)
CIN: L51101WB1966PLC26442; Website: www.grameva.in; Email: cs@grameva.in; Registered Office: 164/1, Manikata Main Road, Mani Square Mall, Room No. 7E, 7th Floor, Kankurgachi, Kolkata - 700054; Tel No.: 033 4068 1079/ 033 4063 0732

Special Window for Re-logging of Transfer Requests of Physical Shares of Grameva Limited (Erstwhile Bangalore Fort Farms Limited)

Pursuant to SEBI Circular No. HO/38/13/11/2026-MIRSD-PDD11/3750/2026 dated January 30, 2026, all Shareholders are hereby informed that a "Special Window" is being opened to facilitate transfer and de-certification of physical securities which were sold/purchased prior to April 01, 2019. This special window shall be open for a period of one year from February 05, 2026 to February 04, 2027. The special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process or otherwise. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien marked/pledged during the said lock-in period.

Eligibility of Special Window:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No	Yes	✓
Before April 01, 2019	Yes (if fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (if rejected/returned earlier)	No	✗
Before April 01, 2019	No	No	✗

Shareholders are encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Register to an Issue and Share Transfer Agent at the address mentioned below or Company's email at cs@grameva.in

Cameo Corporate Services Ltd
Subramanian Building, 1 Club House, Road Chennai - 600002
Tel: 044-2846-0390 Fax: 022-2846-0129
E-mail: cameosys@cameoindia.com Web: www.cameo.com

For Grameva Limited (Erstwhile Bangalore Fort Farms Limited) Sd/-
Milan Bhatia
Kankurgachi, Kolkata - 700054
Company Secretary & Compliance Officer
Date: March 26, 2026
ACS No. 34850

TECHNO FAB MANUFACTURING LIMITED (IN LIQUIDATION)
Liquidator's Address: Baringhata, Kumr, Room No 412 & 413, 2B, Grand Lane, 4th Floor, Kolkata - 700 012
Contact: 9831084745 | Email ID: circ.techno@avigroup.co.in

E-AUCTION SALE NOTICE

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and regulations framed thereunder, that the properties stated in Table below, will be sold by E-Auction on "AS IS WHERE IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE" basis through the BAANKNET auction platform: <https://bbi.baanknet.com> without any representation, warranty or indemnity.

Lot No.	Particulars	Reserve Price (In Rs.)	EMD (In Rs.)	Time of Auction on the date of auction
1	All the pieces and parcels of land admeasuring 3.10 acre comprised in (1) Dag no. 591, Khaitan No. (LR) 500, admeasuring 1.08 Acre in Mouza Sbyama pur, J.L. No. 30, P.S Jagatballypur, Dist. Howrah, West Bengal and (2-4) Dag No. 1219, 1339 and 891 Khaitan No. (LR) 751, 9421, 1307, 1574 & 521 admeasuring 2.02 Acre in Mouza Gumbandaj, J.L. No. 31, P.S Jagatballypur, Dist. Howrah, West Bengal	13,30,000/-	1,33,000/-	11:00 - 13:00 Hrs. (11:00 am to 1:00 P.M.)

- The details of properties, such as Dag Number etc. may be seen from the Process Memorandum in the auction site. Interested applicant may refer to the PROCESSE Memorandum for details of terms and conditions of online E-Auction, E-Auction Bid Form, Eligibility, Criteria, Declaration by bidder, EMD requirement etc. available in service provider from and 27th March 2026 at 11:00 AM onwards till 26th April 2026 at 5:00 P.M from web portal i.e. E-auction platform <https://bbi.baanknet.com> or writing to e-mail circ.techno@avigroup.co.in.
 - The Liquidator reserves the right to accept or cancel or extend or modify etc. Any terms and condition of E-auction at any time. He has the right to reject any bid without assigning any reasons.
 - An undertaking that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable.
 - Kindly note that EMD payment must be made through the BAANKNET portal by adding funds to the e-Wallet and clicking "Participate" for the respective auction. Name of Eligible Bidders will be identified and conveyed by Liquidator to participate in online e-auction on the portal www.baanknet.com. The interested bidder should create their User ID & Password in the auction.
 - Prospective bidders shall submit the requisite deposit in the form of Earnest Money Deposit (EMD) through the Section 29A of the Insolvency and Bankruptcy Code through the BAANKNET auction platform: <https://bbi.baanknet.com>
 - Prospective bidders shall deposit the Earnest Money Deposit (EMD) through the BAANKNET auction platform: <https://bbi.baanknet.com>
 - The undertaking referred in clause 3 hereinabove should state that the prospective bidder does not suffer from any ineligibility under section 29A of the Code to the extent applicable. Prospective bidders may note that if found ineligible at any stage, the EMD shall be forfeited as per IBC Circular No. IBILU/04/2025 dated 28th March, 2025.
- Kamlesh Kumar Singhania**
Liquidator for Techno Fab Manufacturing Ltd. (In Liquidation)
IBBI Regn. No: IBBI/IPA-002/IP-NO0023/2016-17/10050
Date : 25.03.2026 AFA valid upto: 30.06.2027 | circ.techno@avigroup.co.in (Process Specific)

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF THE CORPORATE DEBTOR M/S PRIME MOVERS AUTO ASSOCIATES PRIVATE LIMITED (CPIN) No. 2211KB2015 (Admitted)

RELEVANT PARTICULARS	RELEVANT PARTICULARS
1. Name of the Corporate Debtor	Prime Movers Auto Associates Private Limited
2. Date of incorporation of corporate debtor	25th June 1986
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies - Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U34201WB1986PTC040860
5. Address of the registered office and principal office (if any) of the Corporate Debtor	Registered Office: 5 Sooterkin Street 1st Floor, Kolkata, West Bengal, India, 700072
6. Insolvency commencement date in respect of corporate debtor	Date of Order: 19.03.2026 (The order was uploaded on the website of NCLT on 24.03.2026)
7. Estimated date of closure of insolvency resolution process	20.09.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	180 days starting from the date of commencement of Corporate Insolvency Resolution Process Mr. Anup Kumar Singh IBBI/IPA-001/IP-P00153/2017-2018/10322 AFA Valid till: 30/06/2027
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 4th Floor, Flat 4A, Bidyarg Niket, 22/28A, Manohar Pukur Road, Near Deshparkya Park, Kolkata, West Bengal, 700029. Email: anup_singh@stellarsolvency.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Stellar Insolvency Professionals LLP, Suite 1B, 1st Floor, 22/28A, Manoharpukur Road, Deshparkya Park,

